

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No.610  
IB-456/PB/2021  
IA/1513/2022

**IN THE MATTER OF:**

**M/s. CFM Assest Reconstruction Pvt. Ltd**

**...PETITIONER**

**Vs**

**Mrs. Ankur Jain**

**...RESPONDENT**

**Section**

**U/s 95 (1) of IBC, 2016**

**Order delivered on 01.05.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant :**

**For the Respondent :**

**ORDER**

**IA/1513/2022**

This is a report filed by the RP under Section 99 of the IBC, 2016. Ld. Counsel on behalf of the Resolution Professional is present and sought time to further argue the matter. On the request of Ld. Counsel, list the matter on **03.07.2024.**

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**